

petition of that citizen was rejected by him;

(c) whether the same citizen made an appeal against that order of District Magistrate in the Session Court, Agartala;

(d) whether the Sessions Judge held that there were no material facts justifying the order and that the delay on behalf of the Magistrate in giving verdict was unfortunate; and

(e) if so, what steps do Government propose to take to ensure that such things do not recur?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes.

(b) Yes; the petition was rejected.

(c) Yes.

(d) The Sessions Judge observed that "order of the learned District Magistrate is defective as it does not state the material facts of the case as required by sub-section (1) of section 144 Criminal Procedure Code". The delay on the part of the District Magistrate in passing the order refusing to rescind the order promulgated under section 144, was regarded by the District and Sessions Judge as "unfortunate" who also observed that the District Magistrate had not delayed the order deliberately.

(e) A copy of the judgment of the District and Sessions Judge has been forwarded to the District Magistrate for guidance and it is expected that such defects will not occur in future.

**Shri Biren Dutt:** May I know whether it is the practice at present that when the Chief Commissioner or the Congress President goes to any meeting, section 144 is promulgated in the area where the meeting takes place?

**Dr. Katju:** Sir, I did not quite catch the question.

**Mr. Speaker:** He is asking whether it is the present practice—I am saying in my own words—that wherever any meeting is going to be held, section 144 is applied?

**Dr. Katju:** I do not think it is the practice.

**Shri Biren Dutt:** I am asking whether it is the practice that when the Chief Commissioner and the Congress President arranges any meeting, the area is kept under section 144?

**Dr. Katju:** I do not think that is the practice.

**Shri Nambiar:** May I know whether there was an instance when the Communist Party wanted to hold a conference, section 144 was issued in the same place and the matter was referred to the hon. Minister and it is not yet removed?

**Dr. Katju:** Sir, may I submit to you for future guidance and for a general ruling: here is this question relating to one particular matter about a certain area. How can I carry the whole of Tripura in my mind?

**Mr. Speaker:** The difficulty of the Chair is that until the question is put, the Chair is not in a position to know whether it is allowable or not. I do not think this is allowable, I agree with the hon. Minister.

**Shri Nambiar and Shri Punnoose rose—**

**Mr. Speaker:** There is no scope for any further questions.

#### TRIBAL WELFARE FUND

**\*1391. Shri Biren Dutt:** Will the Minister of States be pleased to state:

(a) the total amount of money granted under Tribal Welfare Fund for Tripura in 1952-53;

(b) what part of it has been spent and under what heads;

(c) whether there is any unofficial body formed for the disbursement of this Fund;

(d) whether it is a fact that the Ganatantrik Nari Samity made a number of representations for the establishment of boarding houses, cottage industry centres and schools for the tribal people from this Tribal Welfare Fund; and

(e) if so, what Government propose to do about that?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b). There is no Tribal Welfare Fund as such but a statement containing the Budget provision made in 1952-53 for welfare of Scheduled Tribes in Tripura and the expenditure incurred is placed on the Table of the House. [See Appendix IX, annexure No. 34.]

(c) No.

(d) and (e). Enquiries are being made.

**Shri Biren Dutt:** Arising out of the statement given regarding provision for the welfare of scheduled tribes in Tripura, may I know whether this money

has been allotted to some persons who are under trial in criminal cases, like that of kidnapping and murder?

**Dr. Katju:** I do not think so.

**Shri Biren Dutt:** Will the Minister inquire into this matter?

**Dr. Katju:** Yes, certainly.

#### AUDIO-VISUAL AIDS FOR BASIC AND SOCIAL EDUCATION

\*1393. **Shri T. S. A. Chettiar:** (a) Will the Minister of Education be pleased to state the programme for the availability of audio-visual aids in the promotion of Basic and Social education in the current year?

(b) What is the amount of money allotted for the purpose?

(c) Are these aids, when available, proposed to be sold for the use of educational institutions?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) to (c). A statement containing the requisite information is placed on the Table of the House. [See Appendix IX, annexure No. 35.]

**Shri T. S. A. Chettiar:** May I know whether concessional rates to educational institutions will be given?

**Shri K. D. Malaviya:** Yes, Sir, I think so.

**Shri T. S. A. Chettiar:** May I know whether they propose to prepare these audio-visual aids themselves or with the co-operation of private institutions?

**Shri K. D. Malaviya:** Private agencies are also included in our schemes.

**Shri T. S. A. Chettiar:** May I know whether Government propose to make these films in co-operation with institutions all over India so that there will be a regional touch in them and it would be of interest to them.

**Shri K. D. Malaviya:** Just now we are proceeding with these schemes but the suggestions given by the hon. Member will also be considered.

**Shri S. C. Samanta:** How much help is being given by the Central Institute of Education in this respect?

**Shri K. D. Malaviya:** Help is being given on various items. For instance a sum of Rs. 25,000 is provided for the purchase of documentary films and Rs. 25,000 for helping production of such films. Production of 18 educa-

tional films per year is also contemplated. So these are the different items of the programme.

**Shri S. C. Samanta:** To what extent is the Central Institute of Education helping in the preparation of this programme?

**Shri K. D. Malaviya:** I have already said that we have got a scheme and help is contemplated for the different heads under that scheme.

**Shri T. S. A. Chettiar:** May I know whether all these audio-visual aid films are made by Government themselves or they give aid to private institutions.

**Shri K. D. Malaviya:** The Government of India is itself taking the initiative in this matter. In certain respects they are negotiating with private firms also to produce some films.

#### PRE-PARTITION COMPENSATION CLAIMS COMMITTEE

\*1394. **Shri Badshah Gupta:** Will the Minister of Defence be pleased to state the results achieved so far by the Pre-partition Compensation Claims Committee?

**The Deputy Minister of Defence (Sardar Majithia):** The Committee was set up to scrutinise and assess pre-partition claims arising from requisitioning of lands and buildings in East Bengal during the War. So far the Committee has scrutinised and assessed 45,525 claims involving a sum of Rs. 1,47,05,086 covering twelve districts of East Bengal.

**Shri Badshah Gupta:** May I know if any amount has been paid on account of the claims in favour of India?

**Sardar Majithia:** No amount has been paid so far.

#### ARMY AND AIR FORCE TRAINING CENTRES IN THE PROPOSED ANDHRA STATE

\*1396. **Shri Nanadas:** (a) Will the Minister of Defence be pleased to state the principles followed in opening and maintaining Army and Air Force training centres in India?

(b) How many military training centres are there in the proposed Andhra State?

**The Minister of Defence Organisation (Shri Tyagi):** (a) The following general principles guide the selection of Army and Air Force Training Centres:—

(i) its central location in relation to the recruiting and training area in which it is situated;